

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
COURT NO. IV, NEW DELHI**

**(IB)-100/ND/2019**

**Under Section: 9 of IBC Code, 2016.**

**In the matter of:**

Deepali Designs and Exhibits Pvt. Ltd. **.....Applicant**

Vs.

Pico Event Marketing (India) Pvt. Ltd. **.....Respondent**

**Order delivered on 14.01.2019**

**CORAM**

**DR. DEEPTI MUKESH,  
HON'BLE MEMBER (J)**

For the Applicant : Mr. Raghvendra Singh, Adv.  
Mr. Abhishek Gupta, Adv.

For the Respondent :

**ORDER**

Issue notice as to why the application for initiating the CIRP should not be admitted against the corporate debtor. Process dasti.

In the meanwhile, learned counsel for the applicant undertakes to file fresh Form No. 2 along with the certificate of registration of proposed IRP within one week.

For further consideration on 29.01.2019.

Sd/-

**(DR. DEEPTI MUKESH)  
MEMBER (JUDICIAL)**

MUKESH

